

2
Order dated 6.6.2003

Heard Shri S.K.Swain, the learned counsel for the applicant and Shri R.C.Rath, the learned Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents.

Non extension of benefit under the Assured Career Progression (A.C.P.) Scheme has given rise to a cause of action for the applicant in the instant O.A. to approach this Tribunal. It is the case of the applicant that although he (under the relevant Rules) having completed the requisite number years of service (12 years) on regular basis in the Open Line of the Railways, has not been conferred with the benefits under the A.C.P. Scheme. It is the further case of the applicant that his representation made to the authorities in this respect has not yet been responded and that as how, being aggrieved with the inaction of the Respondents he has come up in this O.A. for redressal of his grievances.

Having heard the learned counsel of both the parties, this O.A. is disposed of with direction to Respondents-Railways to examine the grievances of the applicant, as raised in his representation as well as the points raised in this O.A., and in the event he is considered eligible to get the said benefits, he should be granted such benefits within a period of 120 days from the date of receipt of copies of this order. No costs.

Send copies of this order, along with

copies of this application to Respondents and free
copies of this order be handed over to the learned
counsel of both the parties.

06/06/03

MEMBER (JUDICIAL)

Copy to be delivered
on 06/06/03 a/c
of copy issued
to all the parties
by Posts a/c
on 06/06/03.

The same copy
of order issued
to the counsel
for both sides.

Dh 19/6/03
S.C.

Dh
19/6/03

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